

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.373
TO BE ANSWERED ON 27.11.2024**

NEWS REPORT OF TAMIL DAILY "DINAKARAN"

373: SHRI T R BAALU:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware of news report of Tamil daily "Dinakaran", dated 7th July 2024 regarding inordinate delays in settling accident claims of public and employees by the Railways Claims Tribunal, Chennai;**
- (b) if so, the details of the actions taken to settle quickly all the pending claims which run into thousands of numbers;**
- (c) whether the Government ensures the disposal of all pending compensation claims within the stipulated timeframe all over the country, if so, the details thereof;**
- (d) whether the Government has increased the amount of compensation to Rs.25 lakhs for its employees who lost their lives in accidents and if so, the details thereof; and**
- (e) if not, the reasons therefor?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (e): Claims cases for compensation are filed in Railway Claims Tribunal and it disposes of the cases after following the due judicial process.

...2/-

As on 20.11.2024, no accident case is pending in Railway Claims Tribunal, Chennai.

The amount of Ex-gratia lump-sum compensation, to the families of Railway employees in case of death occurring due to accidents in the course of performance of duties, has already been revised to Rs.25 Lakhs as notified vide Railway Board's letter dated 25.11.2016.
